Kashmir on the 3rd of February, 2016. Lance Naik Shri Hanumanthappa Koppad, who was rescued alive after being buried under 35 feet of snow for six days, also lost the battle for his life at the Army R&R Hospital in New Delhi, on the 11th of February, 2016. The country will always remember the sacrifices of these soldiers in securing the international border.

In yet another tragic incident, five security personnel, including three Army Commandos, two CRPF Jawans and a civilian, have been killed and several others have been injured in a terrorist attack, which took place from the 20th to the 22nd of February, 2016, at Pampore near Srinagar in Jammu and Kashmir.

This House joins me in unequivocally condemning the attacks perpetrated by the terrorist outfits.

The loss of precious lives and injury to people in all these tragic incidents is, indeed, painful and unfortunate.

The House joins me in expressing our heartfelt condolences and sympathy to the bereaved families and pray for the speedy recovery of the injured.

I request Members to rise in their places and observe silence, as a mark of respect to the memory of those who lost their lives in these tragedies.

(Hon. Members then stood in silence for one minute.)

PROCLAMATIONS UNDER ARTICLE 356 OF THE CONSTITUTION

गृह मंत्रालय में राज्यमंत्री (श्री हरिभाई पार्थीभाई चौधरी): महोदय, मैं निम्नलिखित अध्यादेशों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं:-

- (a) Proclamation [G.S.R. No. 105(E)], issued by the President, on the (i) 26th of January, 2016, under article 356 of the Constitution in relation to the State of Arunachal Pradesh, under clause (3) of the said article.
 - (b) Order [G.S.R. No.106(E)], dated the 26th of January, 2016, made by the President, under sub-clause (i) of clause (c) of the above Proclamation.
 - (c) Reports of the Governor of Arunachal Pradesh, dated the 15th and 18th of January, 2016 to the President recommending the issue of the Proclamation [G.S.R. No.105(E)].

- (ii) (a) Proclamation [G.S.R. 185(E)], issued by the President, under clause (2) of article 356 of the Constitution, on the 19th of February, 2016, revoking the Proclamation issued by him on the 26th of January, 2016, in relation to the State of Arunachal Pradesh, with effect from the 19th of February, 2016.
 - (b) Report of the Governor of Arunachal Pradesh, dated the 16th of February, 2016 to the President recommending the issue of the Proclamation [G.S.R. No.185(E)].

PAPERS LAID ON THE TABLE

SECRETARY-GENERAL: Sir, I beg to lay on the Table, a statement (in English and Hindi) showing the following Bills passed by the Houses of Parliament during the Two Hundred and Thirty Seventh Session of the Rajya Sabha and assented to by the President:-

- (1) The Negotiable Instruments (Amendment) Bill, 2015.
- (2) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015.
- (3) The Juvenile Justice (Care and Protection of Children) Bill, 2015.
- (4) The Arbitration and Conciliation (Amendment) Bill, 2015.
- (5) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.
- (6) The Atomic Energy (Amendment) Bill, 2015.
- (7) The Payment of Bonus (Amendment) Bill, 2015.
- (8) The Appropriation (No.4) Bill, 2015.
- (9) The Appropriation (No.5) Bill, 2015.
- (10) *The Sugar Cess (Amendment) Bill, 2015.

[Placed in Library. See No. L.T.4493/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

^{*} The Bill could not be returned by Rajya Sabha and was deemed to have been passed by both Houses under article 109(5) of the Constitution.